

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI SANDEEP SINGH KARHAIL, JM**

**ITA No. 905/Coch/2024
Assessment Year: 2016-17**

Ahamed Kovval Haji Appellant
CP IX/216, Kovval House, Chattanchal
Thekkil Post, Kasaragod 671541
[PAN: ABNPH9534L]

vs.

The Income Tax Officer Respondent
Ward-International Tax, Kozhikode

Appellant by: Shri Suresh Kumar
Respondent by: Smt. Leena Lal, Sr. D.R.

Date of Hearing: 25.03.2025
Date of Pronouncement: 27.03.2025

ORDER

Per: Inturi Rama Rao, AM

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Appeals)-12, Bengaluru [CIT(A)], dated 11.09.2024 for Assessment Year (AY) 2016-17.

2. When the matter was called on, the learned counsel for the assessee submitted that the appellant intends to withdraw the appeal, as the issue in the appeal is sought to be settled through Direct Tax Vivad Se Vishwas Scheme, 2024 (DTVSV). Accordingly, we permit the assessee to withdraw the appeal with liberty to revive the appeal,

in the event the application in Form No. 1 under DTVSV comes to be rejected, for any reason.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 27th March, 2025.

Sd/-
(SANDEEP SINGH KARHAIL)
JUDICIAL MEMBER

Cochin, Dated: 27th March, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Assistant Registrar
ITAT, Cochin